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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 181/2021, I.A No. 5516/2021 (by the plaintiffs u/O XXXIX Rules 1 and 2 CPC for interim relief)

STAR INDIA PVT LTD & ANR.

..... Plaintiffs

Through: Ms. Snehima Jauhari and

Mr. Angad Singh Makkar,

Advocates

versus

SAJID HUSSAIN & ORS.

..... Defendants

Through: None

CORAM:

HON'BLE MS. JUSTICE ASHA MENON

ORDER

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[VIA VIDEO CONFERENCING]

- 1. Report from the Registry is that the defendant No.1 has been served by email and that there is no 'bounced back' report against remaining respondents, except defendant No.12/PDR LTD. D/B/A PUBLICDOMAINREGISTRY.COM. However, affidavit of service filed by the plaintiffs discloses that this defendant, i.e. defendant No.12, has been served.
- 2. In view of these service reports, all the defendants are deemed to have been served.
- 3. No written statement has been filed.
- 4. Ms. Snehima Jauhari, learned counsel for the plaintiffs, submits that on the basis of the documents that have been filed, a judgment may

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be passed in favour of the plaintiffs. She has placed reliance on decisions in *UTV Software Communications Ltd & Ors. v. 1337x.to & Ors.*, 2019 SCC OnLine Del 8002, *Satya Infrastructure Ltd & Ors v. Satya Infra & Estates Pvt Ltd.* 2013 SCC OnLine Del 508 and *Star India Pvt Ltd v. Moviestrunk.com & Ors.*, 2020 SCC OnLine Del 2040.

- 5. Orders reserved.
- 6. The order be uploaded on the website forthwith.

ASHA MENON, J

FEBRUARY 25, 2022

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